

IN THE INCOME TAX APPELLATE TRIBUNAL, DELHI 'E' BENCH,
NEW DELHI [THROUGH VIDEO CONFERENCE]

BEFORE SHRI N.K. BILLAIYA, ACCOUNTANT MEMBER, AND
SHRI KULDIP SINGH, JUDICIAL MEMBER

ITA No. 4813/DEL/2015
[Assessment Year: 2006-2007]

Vipul Motors Pvt Ltd
27/5, Main Mathura Road
Faridabad

Vs.

The Dy.C.I.T
Circle 17(1)
New Delhi

PAN : AABCV 0931 B

[Appellant]

[Respondent]

Date of Hearing : 11.03.2021
Date of Pronouncement : 11.03.2021

Assessee by : Shri Umang Luthra, Adv

Revenue by : Shri Goyabuddin Ansari, CIT-DR

ORDER

PER N.K. BILLAIYA, ACCOUNTANT MEMBER:-

This appeal by the assessee is preferred against the order of the
ld. CIT(A) - 9, New Delhi dated 07.04.2015 pertaining to A.Y 2006-07.

2. Before us, the ld. counsel for the assessee submitted an application dated 10.03.2021 requesting for withdrawal of appeal. It has been stated that the quarrel has been settled under the Vivad se Vishwas Scheme, 2020 and the appellant is in receipt of Form No. 3.

3. Noting the contents of the applications, the appeal is dismissed as withdrawn.

4. In the result the appeal of the assessee in ITA No. 4813/DEL/2015 is dismissed as withdrawn.

The order is pronounced in the open court in the presence of both the representatives on 11.03.2021.

Sd/-

Sd/-

[KULDIP SINGH]
JUDICIAL MEMBER

[N.K. BILLAIYA]
ACCOUNTANT MEMBER

Dated : 11th March, 2021

VL/

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,
ITAT, New Delhi

Date of dictation	
Date on which the typed draft is placed before the dictating Member	
Date on which the typed draft is placed before the Other Member	
Date on which the approved draft comes to the Sr.PS/PS	
Date on which the fair order is placed before the Dictating Member for pronouncement	
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Date on which the file goes to the Head Clerk	
The date on which the file goes to the Assistant Registrar for signature on the order	
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